

Shri Frank Anthony: As the hon. Minister said these men are officers and they would not lightly throw up their jobs; and provident fund and other privileges are due to them. That is the one issue on which he seems to be under a complete misapprehension. The Minister has referred to.....

Mr. Speaker: There is no labouring this point. The hon. Minister has said it has been declared an emergency. I have allowed the hon. Member an opportunity.

Shri Frank Anthony: The only point....

Mr. Speaker: I have heard both sides.

Shri Frank Anthony: It is a vital matter.

Mr. Speaker: We have heard both sides thoroughly.

Shri Frank Anthony: But the hon. Minister said that it would affect the other services. The simple issue is this. Have they any other service on comparable terms? These are the only people who do night work. That is the thing. They only want the night work to be recognised. No other pilot of the marine service does any work of this kind.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Are we going to discuss this matter now, Sir?

Mr. Speaker: In view of the statement of the hon. Minister that all that could be done has been done and also that he will make a further statement on Monday, I do not think it necessary to give my consent to these adjournment motions.

PAPER LAID ON THE TABLE

REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTION PETITIONS) RULES

The Minister of Law and Minority Affairs (Shri Biswas): On behalf of Shri Pataskar, I lay on the Table, under sub-section (3) of section 169 of the Representation of the People

Act, 1951, a copy of the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956, published in the Notification No. S. R. O. 1943, dated the 30th August, 1956. [Placed in the Library. See S—377/56]

Shri Kamath (Hoshangabad): On a point of clarification, Sir. The relevant sub-section of that section says that the rules made under this Act shall, as soon as may be after they are made, be laid for not less than 30 days before both Houses of Parliament and shall be subject to such modifications as Parliament may make during the session in which they are so laid or the session immediately following.

Now, I want your guidance in this matter. The Rules have been laid today. The session is going to end five or six days hence. Will this mean that the Rules will be laid again for another 24 or 25 days next session or will these 30 days include the intervening period also? That will be very unfair to both Houses.

Mr. Speaker: I had occasion to look into this rule and relevant provisions. My recollection is that they will be laid again on the Table. I assure the hon. Member that they will be laid on the Table for the full period of thirty days. This is for his information. This interim period will not be taken into account and will not be added to the few days that are still before us in this session.

Shri Kamath: All right, Sir,

Shri K. K. Basu (Diamond Harbour): Will the Government supply copies to us? It concerns all of us.

Mr. Speaker: I will try to get some copies. These Rules must have been published in the Gazette and copies of the Gazette may be available.

Shri Biswas: I suppose so.

Mr. Speaker: Copies will be kept at the Publications Counter.

Shri Biswas: Copies may be available; I do not know.